

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 142/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Zenith Birla (I) Ltd.
V/s.
BBNC Consultancy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

1. This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
2. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of IT Act due to inability to pay debts.
3. This Petition is listed for hearing for the first time today after transfer of the records. No one is present.
4. Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on **12.06.2017** i.e. after the vacation of the court is over.

Date: 05-04- 2017.

Sd/-
M.K. SHRAWAT
MEMBER (JUDICIAL)